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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
DELHI.

Regn. No.OA 208/86.

Dated the 24th April, 1986.

Shri D.P.Nautiyal

...

Petitioner.

Versus

Union of India and others ...

Respondents.

CORAM:

Shri Justice K.Madhava Reddy, Chairman.

Shri Kaushal Kumar, Member.

For petitioner ...

Miss Renu Verma.

For respondents ...

Shri M.L. Verma, Counsel.

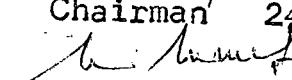
(Judgment of the bench delivered by

Shri Justice K.Madhava Reddy, Chairman).

The petitioner is an Area Organiser (SSB), Pauri, Pauri Garhwal and calls in question the disciplinary proceedings initiated against him by the respondents herein. Being a member of the SSB, a Force raised under the CRP Act, 1949, <sup>he is a member of</sup> ~~was~~ an armed force of the Union.

This Tribunal in Regn. No.T-115/85 (CW 288/74)- vide its judgment dated 6th March, 1986, held that the grievance of a member of this Force cannot be entertained and disposed of by this Tribunal. For the reasons mentioned therein, this petition is not maintainable before the Central Administrative Tribunal. Application shall be returned to the petitioner for presentation to the proper Court. Ordered accordingly.

  
(K. Madhava Reddy)  
Chairman 24.4.86.

  
(Kaushal Kumar)  
Member 24.4.86.